

12.09 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1983-84.

THE MINISTER OF FINANCE SHRI PRANAB MUKHERJEE : Sir, I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

MR. SPEAKER : Go back to your seats. Hon. Members. . . .

(Interruptions) **

MR. SPEAKER : Nothing goes on record. Whatever may be the reasons, the House is competent to discuss or move a no-confidence motion at any time, and I have allowed that. But beyond that, nothing ; you cannot discuss any point ; not allowed.

(Interruptions)

MR. SPEAKER : I will name you. Get back to your seats. It is not good. I am going according to rules. Nobody can force me to go beyond the rules.

(Interruptions)

MR. SPEAKER ; Nothing goes on record-whatever it is. . . .Not allowed.

(Interruptions)

SHRI A. K. BALAM (Ottapalan) : There are no foodstuffs in the ration shop in Kerala, Sir,

MR. SPEAKER : I have already decided to have a full-scale discussion this very week.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : In Kerala ration

shops have gone dry. Let us have a discussion on Kerala.

MR. SPEAKER : We are going to have it.

श्री जगपाल सिंह (हरिद्वार) : इंडियन टोबैको कम्पनी और नैशनल टोबैको कम्पनी के खिलाफ करोड़ों रुपये की एक्साइज की चोरी को ले कर फाइनैस मिनिस्टर से किया गया स्टार्ड या अनस्टार्ड मेरा क्वेश्चन जो पांच तारीख को आने वाला था बिना कारण बताए रिजेक्ट कर दिया गया है। मुझे उसकी इनफर्मेशन रूलज़ और डायरेक्शंस के मुताबिक दी जानी चाहिये थी।

अध्यक्ष महोदय : ऐसे नहीं। आप मेरे साथ आ कर बात करिये।

अध्यक्ष महोदय : आप मुझे आकर बतायें, मैं देख लूंगा।

(व्यवधान)

अध्यक्ष महोदय : मेरे पास 40,000 क्वेश्चन आते हैं, हो सकता है गलती भी हो सकती है, लेकिन देखना पड़ेगा।

(व्यवधान)

अध्यक्ष महोदय : नाराज होने से कोई फायदा नहीं है। क्यों चिल्ला रहे हैं ? मेरी बात सुन लीजिये।

(व्यवधान)

अध्यक्ष महोदय : मैं जब बात करता हूँ तो उसके बाद बात कीजिये।

(व्यवधान)

अध्यक्ष महोदय : आप मुझ से बात कर लीजिये, मुझे समझा दीजिये, मैं देख लूंगा, गलती भी हो सकती है। (व्यवधान)

अध्यक्ष महोदय : नाराज होने से क्या फायदा ?

श्री जगपाल सिंह : करोड़ों-करोड़ों रुपये का घोटाला है...

अध्यक्ष महोदय : मैं वही कह रहा हूँ कि मैं देख लूंगा। अगर गलती हुई तो उनको सजा देंगे। गलती नहीं हुई तो आपको समझा देंगे। मुझे बना दीजिये, झगड़ा करने की क्या बात है।

श्री रशीद मसूद : मैंने एडजार्नमेंट मोशन दिया है। पानीपत के मैदान में हिन्दुस्तान की तारीख में हमेशा गवर्नमेंट में फैसला हुआ है, मगर सोनीपत की सीट का इलेक्शन नहीं कराया जा रहा है।

अध्यक्ष महोदय : यह इलेक्शन कमीशन का काम है, इलेक्शन कमीशन को लिखिये।

شری رشید مسعود: میں نے ایڈجورن
مینٹ موشن دیا ہے۔ پانی پت کے میدان
میں ہندوستان کی تاریخ میں ہمیشہ گورنمنٹ
میں فیصلہ ہوا ہے مگر سوئی پت کی سیٹ کا الیکشن
نہیں کرایا جا رہا ہے۔

श्री वी०डी० सिंह : दिल्ली की ला एंड आर्डर सिचुएशन खराब हो रही है, कल भी एक भीषण डकैती पड़ी है। इस पर विचार होना चाहिये।

अध्यक्ष महोदय : मैंने देख लिया है, करेंगे। इससे ज्यादा इम्पाटेंट और भी हैं।

SHRI SATISH AGARWAL : (Jaipur) Sir, You may kindly recall that I had given a Motion under Rule 200 and under Act. 94(b) for the removal of the Deputy-Speaker.

MR. SPEAKER : I have already admitted it.

SHRI SATISH AGARWAL : Just a minute. The notion was found to be somewhat defective because the charges were not specified in that. I again gave the Substitute Motion clarifying the whole thing on 5th of August. I have also requested you that it may not be listed on the 8th, that is, today. So yours is not the fault so far as listing for leave is concerned. I have already addressed a letter individually as well as jointly. If I have to move this on the basis of these two letters, I must have the photostat copies of the two letters. What is the latest position? How am I to make out the case?

MR. SPEAKER : There is no question at all. You may do whatever you like, I have given my ruling. I am not going to budge. I am firm on that. (Interruptions) You may do whatever you like. I am not going to publish that. My ruling is firm. I am not going to budge. You may do whatever you like.

SHRI SATISH AGARWAL : You make available those two letters. Otherwise how am I to speak?

MR. SPEAKER : I am not going to permit that. You can come to me and discuss. मैंने बताया कि आप देख लीजिये, इससे ज्यादा मैं कुछ नहीं कह सकता।

SHRI K. P. UNNIKRISHNAN (Badagara) : Give us the photostat copies of those letters.

MR. SPEAKER : They are open to you any time. My office is yours. I am in your hands. The records are at your hands. You can come and discuss with me.

(Interruptions)

MR. SPEAKER : There is no question of any misgiving because there is nothing to hide from you. You can come and discuss it with me-not on the floor of the House. I am not going to do that. I am not hiding anything here from the Members.

AN HON. MEMBER : Sir, he is an elected Member of the House.

(Interruptions)

MR. SPEAKER : Now, Calling Attention. Shri Ram Vilas Paswan.

(Interruptions)

SHRI SATISH AGARWAL : Since the letters have been posted, they are the property of the House.

MR. SPEAKER : I am also the property of the House.

(Interruptions)

SHRI K. P. UNNIKRISHNAN : You cannot carry on like this.

AN HON. MEMBER : Is it democratic . . .

MR. SPEAKER : It is a democratic process. You might not agree. I do not demand that you should agree.

AN HON. MEMBER : Is it democratic that the people are denied the right to know what the Deputy Speaker has written.

MR. SPEAKER : I do not agree. I have given my ruling,

SHRI SATYASADHAN CHAKRABORTY : Everything should be published. It is a public document.

MR. SPEAKER : You come to me and you can see me and discuss with me. There

is nothing in the rules which permit me to do that.

SHRI INDERAJIT GUPTA : Under what rule are you doing it.

MR. SPEAKER : I will not break the rule. Under what rule are you asking me to place these letters before the House. You get me the rule. I have given my ruling.

SHRI SATYASADHAN CHAKRABORTY : Sir, he is an elected Member of this House.

MR. SPEAKER : That is why I say that a No-Confidence Motion has been tabled against him. I am convinced that what I am doing is right. You may differ from me. You may be right. But I think I am right.

(Interruptions)

SHRI K.P. UNNIKRISHNAN : Kindly listen to me.

MR. SPEAKER : I do not have to listen. I do not have to agree.

AN HON. MEMBER : Under what rule you have given that ruling ?

MR. SPEAKER : Under what rule are you asking for the copies ? I have given my ruling. I am not going to explain my ruling. You come to me and see me in my chamber. I am at your disposal.

Now, Calling Attention. Shri Ram Vilas Paswan. He is not here. Shri Banatwalla, you may move it.

(Interruptions)

12.22 hrs.

At this stage, Shri Rasheed Masood and some hon. Members left the House.